CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

ORIGINAL APPLICATION NO:242/2009. DATED THE 28th DAY OF APRIL, 2009.

CORAM:
HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms K NOORJEHAN, ADMINISTRATIVE MEMBER

M Abraham, Sheet Metal Worker(Highly Skilled), Naval Ship Repair Yard, Kochi.

... Applicant

By Advocate Mr C S G Nair

V/s

- 1 The Flag Officer Commanding-in-Chief, Southern Naval Command, Kochi-4.
- The Commanding Superintendent, Naval Ship Repair Yard, Kochi.
- Union of India represented by its Secretary,
 Ministry of Defence, South Block,
 New Delhi-110 001. ... Respondents

By Advocate Mr TPM Ibrahim Khan SCGSC

This application having been heard on 28.04.2009 the Tribunal on the same day:delivered the following

(ORDER)

HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER

The applicant joined service as Plater (Skilled) during September, 1985. He has been working as a Sheet Metal Worker (Highly Skilled) in Hull Fabrication Unit of Naval Ship Repair Yard Kochi for the last 13 years. He passed the examination for promotion to the post of Highly

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Skilled. He submits that according to Annexure A1 dated 4.8.2006, the Trades of Plater, Blacksmith and Sheet Metal have been merged together from the level of Charge man II. As per the Annexure A-2 Recruitment Rules, Tradesman Highly Skilled having 8 years service in the grade are eligible for promotion as Charge man II. The said Rules further stipulates that 1/3rd of the posts are to be filled by direct recruitment and 2/3rd by promotion. The applicant has already passed the departmental qualifying test. The 1st respondent has invited application for appointment to the post of Charge man II for various categories and the select list is yet to be published. The respondents have called for the willingness as per the Annexure A-3 and A-4 for filling up certain technical posts at INS Zamorin at Ezhimala The applicant is the senior most Tradesman Highly Skilled who submitted his willingness for the post of Charge man II Plater Trade. Applicant's senior had also submitted his willingness but he retired from service on 31.3.2009. The respondents have filled up all the posts expect the post of Charge man II Plater Trade, by promotion from those who have given their willingness. But the applicant's case has not been considered and he has therefore made Annexure A-5 representation dated 27.2.2009. Respondents have not respondended to the same so far. He has not been informed why he has not been considered inspite of his being the senior most.

In view of the above submissions, we are of the considered view that this OA can be disposed of at the admission stage itself by directing the respondents to consider the Annexure A-5 representation and

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take a decision in the matter. The respondents shall also communicate the decision taken to the applicant in the matter within a period of two months from the date of receipt of copy of this order. OA is disposed of accordingly. There shall be no orders as to costs.

K.NOORJEHAN ADMINISTRATIVE MEMBER GEORGE PARACKEN JUDICIAL MEMBER

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